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In the Central Administrative Tribunal

Principal Bench: New Delhi

OA No.33/89

Date of decision:04.12.1992.

Shri Raghbir Singh

...Petitioner

Delhi Administration and Others

...Respondents

Coram:-

he Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

Shri Shankar Raju, Counsel.

For the respondents

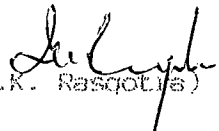
Shri Ajay Kumar Aggarwal,

Counsel.

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

This petition is dismissed, as withdrawn in view of the subsequent events that have taken place during the pendency of these proceedings viz. the acquittal of the petitioner in a criminal case. It is needless to say that if any interim order is in operation the same shall stand vacated consequent upon the dismissal of this petition. No costs.


(I.K. Rasgotra)

Member(A)


(V.S. Malimath)

Chairman

Sen.

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